# N O T I C E

In continuation of the Notification dated 16th December 2024, regarding Christmas Vacation 2024, it is hereby notified for the information of Advocates and Parties-in-person that the Single Bench presided over by **the Hon'ble Shri Justice Jitendra Jain** from 29th December 2024 to 01st January 2025 has issued following directions :-

1. Physical praecipe citing urgency for circulation on 30th December 2024 should be handed over on 30th December 2024 to Associate/Sheristedar in Court Room No.2 between 10.00 a.m. to 10.30 a.m. No praecipe will be accepted after 10.30 a.m.

2. Praecipe for matters to be circulated on 31st December 2024 and 1st January 2025 should be handed over to the Associate/Sheristedar on 30th December 2024 & 31st December 2024 respectively between 02.30 p.m. to 04.00 p.m. Matters where circulation is granted will be displayed on Board by 06.00 p.m. on 30th December 2024 and 31st December 2024.

3. Advocates and Parties-In-Person are requested to submit one page typed praecipe containing following details :-

   I The urgency to move before vacation court
   II Date of the Impugned Order
   III Date of Filing of the Matter
   IV Act

4. Based on the physical praecipe filed, the Court will consider giving circulation and the matters where the circulation is granted will be listed on Production Board at 11.30 a.m.

5. No mentioning for circulation will be allowed in the Court.

6. On 30th December 2024, Court will assemble from 12.00 p.m. to 01.30 p.m. for hearing the matters.

7. On 31st December 2024 and 01st January 2025, Court will assemble from 10.30 a.m. to 12.30 p.m.

8. No order will be passed if affidavit of service is not filed.

   If non urgent matters are circulated, cost will be imposed with the order to list the matter in due course.

By Order

**Sd/-**
**(S.R. Agrawal)**
**Registrar (Judl.-II)**
**High Court (A.S.), Bombay**

Date : 20th December 2024